

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Dr. Pramod Deo, Chairperson**
- 2. Shri Bhanu Bhushan, Member**
- 3. Shri R. Krishnamoorthy, Member**

**Petition No. 57/2008
(Suo motu)**

In the matter of

Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of the drawal schedule,

And in the matter of

Electricity Department, Administration of Daman & Diu..... **Respondent**

ORDER

By order dated 4.6.2008, the respondent was directed to take steps to liquidate the outstanding UI dues amounting to Rs.22.08 crore, as on 29.5.2008, during the month of June 2008 while ensuring timely payment of current UI dues, if any. Western Region Load Despatch Centre (WRLDC) was directed to apprise the Commission of the payment status.

2. WRLDC, vide its fax message dated 2nd July 2008 has intimated the status of payments by the respondent as under:

Dues as on 29.5.2008 (Rs.)	Payment made after 29.5.2008 (Rs.)	Dues as on 2.7.2008 (Rs.)	Payment Overdue (Rs.)
22,08,17,511	30,19,06,093	11,17,43,708	2,11,67,763

3. The respondent has filed an affidavit attested on 23.6.2008, stating that UI charges amounting to Rs.23.00 crore including interest due up to 1.6.2008, were paid. It has also been undertaken that the bills received after 1.6.2008 will be paid within due date.

4. In view of the substantive compliance of the Commission's order dated 4.6.2008, the proceedings against the respondent are hereby dropped.

Sd/-
(R KRISHNAMOORTHY)
MEMBER

Sd/-
(BHANU BHUSHAN)
MEMBER

Sd/-
(DR. PRAMOD DEO)
CHAIRPERSON

New Delhi dated 4th July, 2008